

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:391

ANSWERED ON:26.07.2006

TRAI GUIDELINES

Athawale Shri Ramdas;Rana Shri Kashi Ram;Renge Patil Shri Tukaram Ganpatrao

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the manner in which the Telecom Regulator Authority of India (TRAI) exercises control over the telephone operators;
- (b) whether the TRAI has issued guidelines to remove differences in call rates fixed on intra network and inter network for achieving an equal call rate on each such network;
- (c) if so, the details thereof;
- (d) the names of those private telecom companies which are abiding and not abiding by the guidelines issued by the TRAI as on date;
- (e) whether the Government has taken any action against those private telecom companies who are flouting these guidelines; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

- (a) Telecom Regulatory Authority of India (TRAI) exercises control over telephone operators by issuing Directions, Regulations and Telecommunication Tariff Orders.
- (b) to (d) No, Sir. As per Telecommunication Tariff (33rd Amendment) Order 2004, the telephone operators are permitted to offer differential call rates for intra network and inter network calls provided such differential tariffs are not anti competitive or predatory and aimed at lessening competition. As on date all private companies are abiding by the Guidelines as contained in Telecom Tariff (33rd Amendment) Order 2004.
- (e) & (f) Do not arise in view of (b) to (d) above.